

**PUNJAB GOVT GAZ. (EXTRA.), JULY 14, 2006
(ASADHA 23, 1928 SAKA)**

GOVERNMENT OF PUNJAB

DEPARTMENT OF AGRICULTURE AND FORESTS

NOTIFICATION

The 7th July, 2006

No. G.S.R.34/C.A.16/1927/Ss.41,42,51 and 76/2006:---In exercise of the powers conferred by sections 41, 42, 51 and 76 of the Indian Forest Act, 1927 (Central Act No. 16 of 1927), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules for regulating the operation of Saw Mills, Veneer and Plywood Industries in the State of Punjab, namely:-

RULES

1. **Short title and commencement.**- (1) These rules may be called the Punjab Regulation of Saw Mills, Veneer and Plywood Industries Rules, 2006.

(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.

2. **Definitions:-** (1) In these rules, unless the context otherwise requires;-

(a) "Act" means the Indian Forest Act, 1927 (Central Act No. 16 of 1927);

(b) "Divisional Forest Officer" means the Divisional Forest Officer (Territorial) in the district;

(c) "Form" means the Form appended to these rules;

(d) "Licence" means the licence issued under these rules;

(e) "Principal Chief Conservator" means the Principal Chief Conservator of Forests, Punjab;

(f) "Saw Mills, Veneer and Plywood Industries" shall include timber depots, saw mills, veneer, plywood including units without any facility for veneer production, particle board, MDF, block board, paper pulp, rayon and any other unit of cutting or converting timber for manufacturing wood based products;

(g) "Section" means section of the Act;

(h) "State Government" means the Government of the State of Punjab in the Department of Forests; and

(2) The words and expressions used in these rules, but not defined, shall have the same meanings as assigned to them in the Act.

Sections 41 & 76 **3. Restriction on establishment of Saw Mills, Veneer and Plywood Industries.**- No person shall establish, expand installed capacity or operate any Saw Mills, Veneer, Plywood Industries including the existing unit, unless a licence is obtained by him in accordance with these rules.

Section 41 **4. Application for grant of licence.**- Any person, seeking a licence under these rules, shall make an application to the Divisional Forest Officer in Form-I.

Section 41 **5. Grant of licence.**- On receipt of an application under rule 4, the Divisional Forest Officer, shall make such inquiry, as he deems fit and after satisfying himself that such application is in accordance with the guidelines, issued by the State Government from time to time, may grant licence in the Form- II, for a period of ten years or may refuse to grant the licence for the reasons, to be recorded in writing and inform the applicant, accordingly.

Section 41 **6. Fee for grant of licence.**- The person seeking licence, shall pay such fee, as may be specified by the State Government from time to time, by notification in the official gazette.

Section 41 **7. Renewal of licence.**- (1) Any person who has been granted licence under rules, may apply for renewal of the licence in Form I within a period of six months before the expiry of the period for which licence was granted to him alongwith such fee, as may be specified by the State Government from time to time, by notification in the official gazette.

(2) On receipt of an application under sub-rule (1), the Divisional

Forest Officer, after satisfying himself that such application is in accordance with the guidelines issued by the State Government from time to time, shall renew the licence within a period of thirty days for the period, for which it was originally granted.

(3) In case, the renewal of licence is refused, the Divisional Forest Officer shall provide an opportunity of being heard to the person concerned and record the reasons for refusing such renewal.

Section 41 **8. Maintenance of record.**- (1) Every licensee shall maintain proper record of the receipt and disposal of timber in Form-III.

(2) The licensee shall produce the record for scrutiny and checking of the timber, whenever it is required by the Divisional Forest Officer or any other officer authorised by him.

Section 41 **9. Power to search the premises.**- The Divisional Forest Officer or any other officer authorised by him, may at any time, enter the premises of licensed saw mills, veneer, plywood industrial unit with a view to ascertain the genuineness of the licence or to check the timber.

Section 41 **10. Revocation of licence.**- Notwithstanding anything contained in these rules, the Divisional Forest Officer, where he has reasons to believe that a licensee is operating the Saw Mills, Veneer, Plywood Industry in contravention of the provisions of these rules or conditions of the licence or the licensee is indulging in activities prejudicial to the interest of forest conservancy, may after giving the licensee an opportunity of being heard, cancel, suspend or revoke the licence granted under these rules.

Section 41 **11. Appeal against the refusal or renewal to grant licence or revocation of licence.**- (1) Any person, who has been refused to grant licence under rule 5 or renew licence under rule 7 or whose licence has been revoked under rule 10, may within a period of thirty days from the date of the receipt of information of such refusal or revocation, as the case may be, may apply to the Principal Chief Conservator.

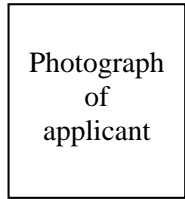
(2) On receipt of the appeal filed under sub- rule (1), the Principal Chief Conservator shall decide the same after giving the person concerned an opportunity of being heard.

(3) The decision of the Principal Chief Conservator of Forests on such appeal shall be final.

Sections 42 & 51 **12 Penalty.**- Whoever contravenes any of the provisions of these rules, shall be punishable with imprisonment for a term, which may extend to six months or with fine, which may extend to five hundred rupees or with both.

Section 41 **13 Saving.**- Nothing contained in these rules shall apply to the ordinary operations of domestic carpentry, furniture making units, wooden toy and handicraft making units, charcoal making units and firewood depots, which do not use or have the facility for sawing, converting, cutting and processing round timber.

FORM - I
(See Rule 4)



To
The Divisional Forest Officer,
.....
.....

Sub: Application to establish / renew expand / operate the installed capacity of Saw Mills, Veneer and Plywood industries.

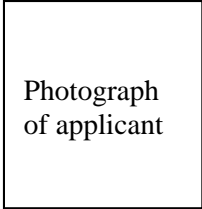
1. Name of the Applicant :
2. Father's Name :
3. Address :
4. Location and address of place where the industry is to be established / expanded / renewal operate.
.....
.....
.....
5. Title and kind of industry :
(Sawmill / Plywood /Veneer/ other)
6. Whether Machinery and power etc. required for the industry to establish / renew/ expand/ operate is available (yes or No).
7. If yes, Power Connection Number:
8. Sales tax Number :.....
9. Proposed installed capacity of the industry:
10. (i) Species to be used :.....
(ii) Quantity of timber to be used (tones) :
- (iii) Source of timer :.....
11. No objection certificate of the District Magistrate: (Number and date)
.....
12. Other details, if any

Place:
Date:

(Signature of the Applicant)

FORM – II
(See Rule 5)

Licence to establish / renew / expand or operate Saw Mills/ Veneer/ Plywood industry.



Licence is hereby granted/ renewed to Shri /
M/s
S/o resident of

..... (hereinafter called "licensee") to establish / renew / expand / operate Saw Mills/
Veneer/ Plywood industry located at (full address)
.....for the following machinery:-

S.No.	Category of Machinery	Size	Number (in words)

subject to the provisions contained in the Indian Forest Act, 1927 (16 or 1927), as amended from time to time and the rules made thereunder and on the following conditions, namely: -

1. The licensee shall / renew / expand / operate the Saw Mills/ Veneer/ Plywood industry at (full address).....
2. The licensee shall not alter the location of the Saw Mills, Veneer, Plywood industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The licensee shall ensure that -
 - (a) the site of the saw mill including the depot/yard for storage of round timber, sawn timber and waste wood is properly fenced/boundary wall erected with proper gates;
 - (b) all the round timber, sawn timber and wood waste is properly stacked according to the instructions that may be issued from time to time by the Divisional Forest Officer;
4. The licensee shall not install/operate any machine for which the license is not issued. If the licensee is found to have installed/operate any machine for which license is not issued, the license issued to the units shall be deemed to have been withdrawn.
5. The license is issued subject to the directions of the Hon'ble Supreme Court in IA No. 1429 pending before the Hon'ble Court in CWP in 202 of 1995.

Dated: _____

**Signature of the Divisional
Forest Officer
(Seal)**

FORM – III
(See rule 8)
Record of receipt and disposal of timber

(i) **Record of receipt of timber.**

- a. Date of receipt.
- b. The place from which received.
- c. Name and full address of the person from whom received.
- d. Species of timber.
- e. Number of logs or pieces, size and volume (in cu.m.) or weight (in tonnes).
- f. Remarks.

(ii) **Record of disposal of timber/manufactured goods.**

- a) Date of sale
- b) Date of removal of timber/manufactured goods from depot.
- c) Name and full address of person to whom sold or handed over.
- d) Species of timber.
- e) Product(s).
- f) Number/size and volume (in cu.m.) or weight (in tonnes), as the case may be.
- g) Remarks.

D.S. JASPAL,
Financial Commissioner) and
Secretary to Government of Punjab,
Department of Forests.